GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1278

TO BE ANSWERED ON THE 09TH FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)

CANCELLATION OF LICENCES OF NGOs

1278. SHRI A. GANESHAMURTHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the licences of around 14,800 foreign donorfunded Non-Governmental Organisations (NGOs) have been cancelled across the country under the Foreign Contributions Regulation Act;

(b) if so, the details thereof alongwith the reasons for cancelling of all these NGOs; and

(c) the total number of such NGOs whose licences have been cancelled the licenses during the last three years along with the reasons, State-wise and NGO-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): The registration certificates of more than 20,600 NGOs/ Associations have been cancelled during the period from 2011 till date, for violation of various provisions of The Foreign Contribution Regulation Act, 2010 (FCRA, 2010) & Rules made thereunder. Most of these cancellations were on account of non-filing of the Annual Returns which is a mandatory requirement under the Act. During the last three years i.e. 2018 to 2020, FCRA registration certificates of 1810 NGOs/Associations have been cancelled. State-wise & NGO/Association-wise details of such cancellations are available in the public domain on the web portal of FCRA i.e. www.fcraonline.nic.in of the Ministry of Home Affairs.
